THE GUJARAT STATE SPORTSMEN ENCOURAGEMENT BILL, 2025 GUJARAT BILL NO. 11 OF 2025.

A BILL

to provide assistance and encouragement to the leading sportsmen of the State and matters connected there with.

It is hereby enacted in the Seventy-sixth year of the republic of India as follows:

- 1. (1) This Act may be called the Gujarat State Sportsmen Encouragement Short title, Extent and Commencement. Act, 2025.
 - (2) It extends to the whole of the State of Gujarat.
 - (3) It shall come into force at once.
- 2. In this Act, unless the context otherwise requires: -

Definition.

- (a) "Prominent Sportsman or Promising Sportsman who has secured first, second and third place in any National or International level event of the Sports or Games.
- (b) "Promising Sportsman" means a Sportsman who has secured first, second or third place in State level competition of the Sports or games.
- (c) "Sportsman" includes Sportswoman.
- (d) "Government" means the Government of the State of Gujarat.

Free hostel Facility.

3. Prominent Sportsman or Promising Sportsman may be provided free Lodging, Boarding and practice facility in the Sports Hostels established by the State Government.

Scholarship.

4. Prominent Sportsman shall be given Scholarship of Rupees five thousand for the year in which he secured first, second or third place.

Facility.

5. Prominent Sportsman and Promising Sportsman on application made in this behalf may be granted a loan without interest up to rupees ten thousand repayable in maximum fifty monthly installments.

Encouragement Amount.

6. Prominent Sportsman or Promising Sportsman who is called for selection trial for any international sports meet may be granted a sum of rupees ten thousand as encouragement amount.

Special Assistance Award

7. A Sportsman who has represented or selected for representing India in any international Sports meet may be granted a sum of Rupees 25,000/-as a special assistance award.

Free Residential plot.

8. A Prominent Sportsman or Promising Sportsman shall be allotted free residential plot measuring 200 sq.m. at the place where he ordinarily resides.

Power to Make rules.

- 9. (1) The State Government may make rules for carrying out purposes of this Act.
 - (2) In particular and without prejudice to the generality of foregoing power, such rules may be made to provide for all or any of the following matters, namely: -
 - (a) The authority by which and the manner in which free Lodging, Boarding and practice facility is to provided.
 - (b) Rules regulating the award to be given to Prominent Sportsman and Promising Sportsman.
 - (c) Rules regulating grant of loans, encouragement award and special assistance award.
 - (3) All rule made under this section shall be laid for not less than thirty days before the State Legislature as soon as may be after they are made and shall be subject to rescission by the State Legislature or to such modification as the State Legislature may make during the session in which they are so laid or the session immediately following.

STATEMENT OF OBJECTS AND REASONS

Many promising and prominent sportsmen of the State of Gujarat are facing difficulties of finance. Such Sportsmen who are representing Gujarat State or India and earning glory for the State and National deserve encouragement as well as assistance from the State. The present facility like nominal scholarship is highly inadequate. No loan or scholarship is available to them. Adequate facility for practice, free lodging and boarding facility etc. Should be provided to the leading sportsmen. Government should help such sportsmen who earns glory for State and Nation and thereby put name of the State of Gujarat on the top of the medal tally of the National and International level sports meet.

Dated the 3rd March, 2025, Gandhinagar.

HARDIKBHAI PATEL, M.L.A.

FINANCIAL MEMORANDUM

The Bill involves expenditure in the following respects:-

- (1) Clause 4 of the Bill provides for granting of scholarship of Rs.5000/-to prominent sportsman.
- (2) Clause 5 of the Bill provides for loan facility to both prominent as well as Promising Sportsman.
- (3) Clause 6 of the Bill provides for granting a sum of Rs. 10,000/- as an encouragement amount.
- (4) Clause 7 of the Bill provides for granting a sum of Rs. 25,000/- as a special assistance award.

These provisions if enacted and brought into operation, would involve an estimated annual expenditure of about Rs.25,00,000/- from the Consolidate Fund of the State, which would of recurring nature.

Dated the 3rd March, 2025,

HARDIKBHAI PATEL,

Gandhinagar.

M.L.A.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves delegation of legislative powers in the following respects:-

- Clause 9:- (I) Sub-clause (1) of this clause empowers the State Government to make rules for carrying out the purposes of this Act.
 - (II) Sub-clause (2) of this clause empowers the State Government to make rules in all or any of the following matters: -
 - (a) the authority by which and the manner in which the free lodging, boarding and practice facilities to be provided;
 - (b) Regulating the award to be given to prominent sportsman and promising sportsman;
 - (c) Regulating grant of loans, encouragement amount and special assistance awards;

The delegation of legislative powers as aforesaid is necessary and is of normal character.

Dated the 3rd March, 2025,

HARDIKBHAI PATEL,

Gandhinagar.

M.L.A.



GUJARAT LEGISLATURE SECRETARIAT

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[HARDIKBHAI PATEL,

M. L. A.]

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CHETAN PANDYA, Incharge Secretary, Gujarat Legislative Assembly.

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